

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) Nos. 10770-10771/2020

(Arising out of impugned final judgment and order dated 29-04-2020 in MB No. 4517/2013 and MB No. 2397/2013 passed by the High Court of Judicature at Allahabad, Lucknow Bench)

IFCI LIMITED ETC.

Petitioner(s)

VERSUS

LUCKNOW MUNICIPAL CORPORATION & ORS. ETC.

Respondent(s)

Date : 25-01-2021 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.M. KHANWILKAR
HON'BLE MR. JUSTICE B.R. GAVAI
HON'BLE MR. JUSTICE KRISHNA MURARI

For Petitioner(s) Mr. Mukul Rohatgi, Sr. Adv.
Mr. Ankur Khandelwal, Adv.
Mr. Gowrang Sharma, Adv.
Mr. Himanshu Handa, Adv.
Mr. Utkarsh Sharma, AOR

For Respondent(s)

Mr. Arijit Prasad, Sr. Adv.
Mr. Ajay Singh, Adv.
Mr. Ram Kumar, Adv.
Ms. Mahima Kalucha, Adv.
Mr. Vivek Narayan Sharma, AOR

Mr. Kapil Sibal, Sr. Adv.
Mr. Malak Manish Bhatt, AOR
Mr. Udbhav Nanda, Adv.

Mr. Ajay Vikram Singh, AOR
Ms. Priyanka Singh, Adv.
Mr. Chandra Shekher, Adv.

UPON hearing the counsel the Court made the following
O R D E R

List the matter on 05th February, 2021.

(NIDHI AHUJA)
AR-cum-PS

(VIDYA NEGI)
COURT MASTER (NSH)

